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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

Original Application No. 1248 of 2019

An application under section 19 of the Administrative Tribunal Act
1985;

Moumita Gorai daughter of Sahadev
Gorai residing at Village and Post
Office - Kuchiaghata, District -
Birbhum Pin - 731 201 presently
working as Post Man at R. R. Sarani.
Post Office, Kolkata - 700 009,

.. Applicant.

- Versus -

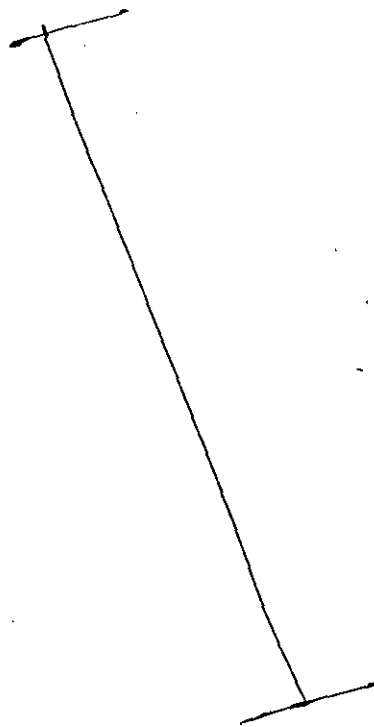
1. Union of India represented by the
Secretary, Ministry of
Communication, Department of
Post, Dak Bhawan, Sansad Marg,
New Delhi. Pin - 110 001.

2.. The Assistant Director General
(SPN), Department of Post, Dak
Bhawan, Sansad Marg, New Delhi.
Pin - 110 001.

3. The Chief Post Master General,
West Bengal Circle having its office
at Yogag Bhawan, Kolkata - 700
012

4. The Assistant Director (Rectt.)
office of the Chief Post Master
General, West Bengal Circle having
its office at Yogag Bhawan, Kolkata
- 700 012.

... Respondents.



B

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/1248/2019
MA 260/2020

Date of Order: 03.07.2020



**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member.**

Moumita Gorai.....Applicant

Vrs.

Union of India & Ors.Respondents

For The Applicant(s): Mr. A.P.Deb, Counsel

For The Respondent(s): Ms. D.Nag, Counsel

ORDER (ORAL)

Bidisha Banerjee, Member (J):

1. Heard Ld. Counsels for both the parties.
2. The applicant in this M.A.No. 260/2020 has sought for the following reliefs:

"11.a) An order or direction upon the competent authority to issue provisional appointment, letter with posting order for the post of PA/SA in West Bengal Circle;

b) An order or direction upon the Competent authority to issue necessary order permitting the applicant to undergoing in-house training at the earliest according to their merit dated 18.03.2020 protecting seniority of the applicant with all other service benefits including pay.

c) To pass such other order or orders as your Lordships may deem fit and proper by way of molding the reliefs;"

3. By filing M.A. No. 260/2020, Ld. Counsel for the applicant submits that the applicant has been found eligible to be sent for DEST Paper-III in terms of the notice dated 15.09.2019 (Annexure-M2 of M.A.). Drawing our attention to page 16 of the said application, Ld. Counsel for the applicant submits that the applicant

figures in the list of candidates whose results have been kept in sealed cover due to pendency of a CAT case.



4. Ld. Counsel for the applicant claims that the applicant will be satisfied if a direction is given to the respondents to open the sealed cover to ascertain whether she has come out successful in the selection process and based on the revelation to process his case further for appointment if she is found eligible as such.

5. Accordingly, we direct the authorities to open the sealed cover and to process the case of the applicant accordingly. Let appropriate orders be issued within two months from the date of receipt of copy of this order.

6. With the aforesaid directions, both the O.A. as well as M.A. are disposed of.
No costs.

7. Plain copy of the order be made over to the Ld. Counsels for both the parties.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

RK